



# महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष २, अंक २७ (३)]

शनिवार, एप्रिल १६, २०१६/चैत्र २७, शके १९३८

[ पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ४४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Water Conservation Corporation (Amendment) Act, 2016 (Mah. Act No. XIV of 2016), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

PRAKASH H. MALI,

Secretary to Government,

Law and Judiciary Department.

## MAHARASHTRA ACT No. XIV OF 2016.

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th April 2016)*

An Act further to amend the Maharashtra Water Conservation Corporation Act, 2000.

Mah. WHEREAS it is expedient further to amend the Maharashtra  
III of Water Conservation Corporation Act, 2000, for the purposes hereinafter  
2001. appearing; it is hereby enacted in the Sixty-seventh Year of the Republic  
of India as follows :—

1. This Act may be called the Maharashtra Water Conservation Short title.  
Corporation (Amendment) Act, 2016.

Amendment  
of section  
25 of Mah.  
III of 2001.

2. In section 25 of the Maharashtra Water Conservation Corporation Act, 2000, in sub-section (1),—

Mah.  
III of  
2001.

(a) for the words, letters and figures “sum of Rs.2000 crore” the words, letters and figures “sum of Rs. 10,000 crore” shall be substituted;

(b) for the words “period of five years” the words “period of twenty-five years” shall be substituted.